

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-1599(PB)/2019

IN THE MATTER OF:

Botique India Overseas Pvt. Ltd. Applicant/petitioner
v.
EMAAR MGF Land Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi Sinha,
Mr. Prateek Vats & Mr. Purusharth Bisht, Advs.
For the Respondent Mr. Virender Ganda, Sr. Adv. with Mr. Divyam
Agarwal, Ms. Surbhi Gupta, Ms. Shelly Khana, Mr.
Anand Singh Sengar, Mr. Daksh Ahluwalia & Mr.
Arjun Jain, Advs.

ORDER

For order see, CP. No. (IB)-513(PB)/2019.